

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5650/2019

RAJESH KUMAR GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 22-08-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Tarun Gupta, AOR

For Respondent(s)

Mr. Ajay Vikram Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

None appeared for the petitioner when called.

Ld. Counsel for the sole respondent submits that he has not received copy of pleadings. As Ld. Counsel for the petitioner is absent to counter the aforesaid submission, he is directed to serve copy of pleadings within one week.

Matter be processed in terms of Order XXII Rule 6 of Supreme Court Rules 2013 read with Chapter XIII, Clause 47, Practice and Procedure, Supreme Court 2017. Ld. Counsel for the respondent seeks four weeks' time for filing counter affidavit. Be filed in the meantime within four weeks after receipt of copy of pleadings.

ANIL LAXMAN PANSARE
Registrar